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CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH
GUWAHATI-05

(DESTRUCTION OF RECORD RULES, 1990)

INDEX

O.A/T.A No. 31.6/2007

R.A/C.P No.

E.P/M.A No.

1. Orders Sheet..... OAPg. 1to. X.....
2. Judgment/Order dtd. 7.01.2008Pg. 1to. 2 RD.....
3. Judgment & Order dtd.Received from H.C/Supreme Court
4. O.A..... 31/6/2007Pg. 1to. 30.....
5. E.P/M.P.....Pg.to.
6. R.A/C.P.....Pg.to.
7. W.S.....Pg.to.
8. Rejoinder.....Pg.to.
9. Reply.....Pg.to.
10. Any other Papers.....Pg.to.
11. Memo of Appearance.....
12. Additional Affidavit.....
13. Written Arguments.....
14. Amendment Reply by Respondents.....
15. Amendment Reply filed by the Applicant.....
16. Counter Reply.....

SECTION OFFICER (Judl.)

Sabit
11.10.17

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH:

1. Original Application NO. 316 / 07

2. MIs Petition No.

3. Contempt Petition No.

4. Review Application No.

Applicant(s) Bhuvaneshwar Singh..VS-Union of India & Crs

Advocate for the Applicants. M. Chanda, S. Nath

Mrs. U. Datta

Advocate for the Respondant(S) CGSE

Notes of the Registry

Date

Order of the Tribunal

07.01.2008

Heard learned counsel for the

parties.

This application is in form
is Rs. 50/-

66F848986, 66F848985,
70E048923
Dated 17.12.07

For the reasons recorded separately,
this Original Application is disposed of at
the admission stage itself.

Registrar

[Signature]

(Khushiram)
Member (A)

(M.R.Mohanty)
Vice-Chairman

Petitioner's Gps for
issue notices are
received without
envelopes. *[initials]*
given for service. /bb/

17/1/08
CM. v. M. v.
ADD. G. S. 1/1/08

19.3.08
order issued vide
S/was 264 to 268 270
21.1.08.
K.G.

8

3

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH

O.A. No.316 of 2007

DATE OF DECISION:07.01.2008

Shri Bhuwaneshwar Singh

.....Applicant/s

Mr. M.Chanda

..... Advocate for the
Applicant/s.

- Versus -

U.O.I. & Ors

.....Respondent/s

Mr.M,U,Ahmed, Addl.C,G,S,C,

.....Advocate for the
Respondents

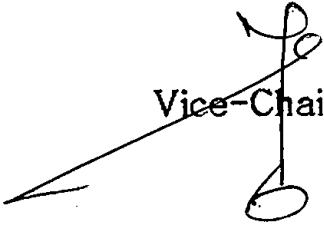
CORAM

THE HON'BLE MR. MANORANJAN MOHANTY, VICE CHAIRMAN

THE HON'BLE MR.KHUSHIRAM, ADMINISTRATIVE MEMBER

- | | | |
|----|---|---------------------|
| 4. | Whether reporters of local newspapers may be allowed to see the Judgment? | Yes/No ✓ |
| 5. | Whether to be referred to the Reporter or not? | Yes/No ✓ |
| 6. | Whether to be forwarded for including in the Digest Being compiled at Jodhpur Bench & other Benches ? | Yes/No ✓ |
| 7. | Whether their Lordships wish to see the fair copy of the Judgment? | Yes/No ✓ |

Vice-Chairman/Member (A)



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CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH

Original Application No. 316 of 2007

Date of Order: This, the 07th Day of January, 2008

THE HON'BLE SHRI MANORANJAN MOHANTY, VICE CHAIRMAN

THE HON'BLE SHRI KHUSHIRAM, ADMINISTRATIVE MEMBER

Shri Bhuwaneshwar Singh
S/O Late Ram Briksh Singh
Working as Hindi Teacher
12, Assam Rifles, Tuengsang
P.O: & Dist: Tuengsang
C/O 99 APO.

..... Applicant.

By Advocates Mr.M.Chanda, Mr.S.Nath & Mrs.U.Dutta.

- Versus -

1. The Union of India
Represented by the Secretary to the
Government of India
Ministry of Home Affairs
North Block, New Delhi-110 001.
2. The Director General
Assam Rifles
DGAR (HQ)
Shillong-793 011.
3. The Commandant
12 Assam Rifles
P.O: & Dist: Tuengsang
C/O: 99 APO.

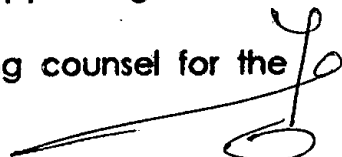
..... Respondents.

Mr.M.U.Ahmed, Addl. C.G.S.C.

ORDER (ORAL)
07.01.2008

MANORANJAN MOHANTY, (V.C.)

Heard Mr.M.Chanda, learned counsel appearing for the
Applicant and Mr.M.U.Ahmed, learned Addl. Standing counsel for the

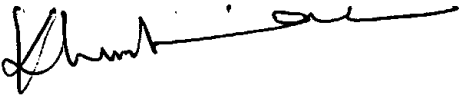


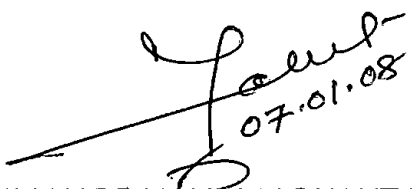
Union of India, on whom a copy of this Original Application has already been served and perused the materials placed on records.

2. Claiming financial upgradation (ACP) benefits with effect from 09.08.1999 (in the pay scale of Rs.6,500-10,500/-) and with effect from 15.10.2000 (in the pay scale of Rs.7,000-12,000/-) the Applicant represented to the authorities and alleging that no heed has been paid to the said grievances of the Applicant, he has approached this Tribunal with this Original Application filed under Section 19 of the Administrative Tribunals Act, 1985.

3. Since it is the case of the Applicant that his grievances are still pending for consideration with the Respondents, this Original Application is, hereby, disposed of (at the admission stage itself and without entering into the merits of the matter) with direction to the Respondents to consider the aforesaid grievances of the Applicant and pass necessary reasoned order within 90 days from the date of receipt of copy of this order.

4. Send copies of this order to all the Respondents (along with copies of this Original Application) in the addresses given in the Original Application and the Respondents should treat the copy of this Original Application as a representation of the Applicant to them. Send free copies of this order to the Applicant in the address given in the Original Application and to the learned counsels appearing for both the parties.


(KHUSHIRAM)
MEMBER (A)


07.01.08
(MANORANJAN MOHANTY)
VICE-CHAIRMAN

/bb/

31 DEC 2007
गुवाहाटी न्यायपीठ
Guwahati Bench

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

GUWAHATI BENCH: GUWAHATI

(An application under Section 19 of the Administrative Tribunals Act, 1985)

O. A. No. 316 /2007

Shri Bhuwaneshwar Singh

-Vs-

Union of India and Others.

SYNOPSIS OF THE APPLICATION

Applicant was initially appointed as Junior Teacher w.e.f. 08.03.1969. Subsequently having found him suitable, the respondents appointed/recruited the applicant as Hindi Teacher w.e.f. 15.10.1976. Applicant having been recruited as Hindi Teacher on 15.10.76, has completed 12 years of service on 15.10.1988. He is entitled for his first financial upgradation under the ACP scheme w.e.f. 09.08.1999. Further, he has completed 24 year of service on 15.10.2000 and is entitled for second financial upgradation w.e.f. 15.10.2000. Applicant approached the respondents time and again praying for his financial upgradations in terms of the provisions of the ACP scheme. Respondents vide one order dated 04.07.2005 granted financial upgradation under the ACP scheme to as many as 75 teachers, mainly Hindi Teachers (including juniors of the applicant) but the name of the applicant has not found any place in the said list. Hence this Original Application.

LIST OF DATES

- 08.03.1969- Applicant was initially appointed as Junior Teacher.
- 15.10.1976- Applicant appointed/recruited as Hindi Teacher.
(Annexure-I)
- 15.10.1988- Applicant has completed his 12 years service
- 09.08.1999- Govt. of India launched ACP scheme for the Central Government civilian employees.
(Annexure-II)
- 15.10.2000- Applicant has completed his 24 years of service.
- 04.07.2005- Respondents granted financial upgradation under ACP scheme to as many as 75 teachers, even the juniors also granted the financial upgradation w.e.f 09.08.1999 but the applicant is denied of the same.
(Annexure-V)

7 1 DEC 2007

29.08.2005- Applicant submitted representation praying for grant of 1st ACP benefit. (Annexure-III)

06.11.2007- Applicant again submitted his representation praying for grant of benefit under the ACP scheme. (Annexure-IV)

PRAAYER

1. That the Hon'ble Tribunal be pleased to declare that the applicant is entitled to get the 1st financial upgradation to the scale of Rs. 6,500-10,500/- w.e.f 09.08.1999 and 2nd upgradation to the scale of Rs. 7000-12,000/- w.e.f 15.10.2000 respectively under the ACP scheme.
2. That the respondents be directed to grant the two financial upgradations as stated above to the applicant with all consequential benefits including the arrear pay.
3. Costs of the application.
4. Any other relief (s) to which the applicant is entitled as the Hon'ble Tribunal may deem fit and proper.

Interim order prayed for

During pendency of the application, the applicant prays for the following interim relief: -

1. That the Hon'ble Tribunal be pleased to direct the respondents that pendency of this application shall not be a bar for the respondents for considering the representations of the applicant for grant of 1st ACP scheme to the applicant.

31 DEC 2007

गुवाहाटी न्यायपीठ
Guwahati Bench

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

GUWAHATI BENCH: GUWAHATI

(An application under Section 19 of the Administrative Tribunals Act, 1985)

Title of the case : O.A. No. 316 /2007

Shri. Bhuwaneshwar Singh.

: Applicant.

-Versus-

Union of India & Ors.

: Respondents.

INDEX

Sl. No.	Annexure	Particulars	Page No.
1.	—	Application	1-7
2.	—	Verification	-8-
3.	I	Copy of the office order dated 20.10.1976	- 9 -
4.	II	Copy of the ACP scheme dated 09.08.1999	10-18
5.	III	Copy of the application dated 29.08.2005.	- 19 -
6.	IV	Copy of the application dated 06.11.2007.	20-21
7.	V	Copy of the order dated 04.07.2005.	22-30.

Date:- 31.12.2007.

Filed By:

S. Naha.

Advocate

Bhuwaneshwar Singh

11 DEC 2007

गुवाहाटी न्यायपीठ
Guwahati Bench

9
Filed by the applicant
through: S. Nani
Advocate
31/12/2007.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

GUWAHATI BENCH: GUWAHATI

(An application under Section 19 of the Administrative Tribunals Act, 1985)

O.A. No. 316 /2007

BETWEEN:

Shri Bhuwaneshwar Singh.
S/o- Late Ram Briksh Singh,
Working as Hindi Teacher,
12, Assam Rifles, Tuengsang,
P.O & Dist - Tuengsang.
C/O- 99 APO.

.....Applicant.

-AND-

1. The Union of India.
Represented by the Secretary to the
Government of India,
Ministry of Home Affairs,
North Block, New Delhi- 110001.
2. The Director General,
Assam Rifles,
DGAR (HQ), Shillong- 793011.
3. The Commandant,
12, Assam Rifles,
P.O & Dist- Tuengsang.
C/O 99 APO.

..... Respondents.

DETAILS OF THE APPLICATION

1. Particulars of the order (s) against which this application is made:

This application is made not against any particular order but against the discriminatory treatment made by the respondents against the applicant by not granting him the 1st and 2nd financial upgradations under the Assured Career Progression (ACP) scheme on completion of 12 years and 24 years of service respectively although the said benefit has been extended to many other similarly situated Hindi Teachers including some who are even junior to the applicant.

Bhuwaneshwar Singh

केन्द्रीय प्रशासनिक अधिकरण Central Administrative Tribunal 31 DEC 2007 गुवाहाटी न्यायपीठ Guwahati Bench

2. Jurisdiction of the Tribunal:

The applicant declares that the subject matter of this application is well within the jurisdiction of this Hon'ble Tribunal.

3. Limitation:

The applicant further declares that this application is filed within the limitation prescribed under Section 21 of the Administrative Tribunals Act 1985.

4. Facts of the case:

4.1 That the applicant is a citizen of India and as such he is entitled to all the rights, protections and privileges as guaranteed under the Constitution of India.

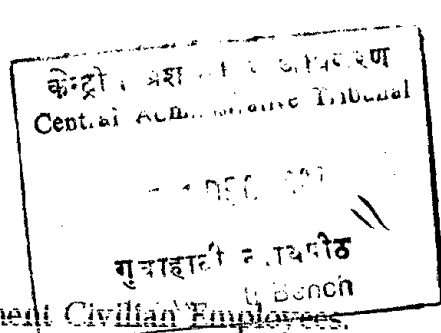
4.2 That the applicant was initially appointed as Junior Teacher w.e.f. 08.03.1969. Subsequently having found him suitable, the respondents appointed/recruited the applicant as Hindi Teacher w.e.f. 15.10.1976, vide office order No. A/VI-03/76/1590 dated 20.10.1976 in which capacity he is working till now.

(Copy of office order dated 20.10.1976 is annexed hereto and marked as Annexure- I)

4.3 That it is respectfully stated in the aforesaid office order dated 20.10.1976, it was erroneously mentioned by the respondents that the applicant was "promoted" to Hindi Teacher, but in fact he is "recruited" to the post of Hindi Teacher and not "promoted" since the normal channel of promotion from Junior Teacher is to the post of Senior Teacher and not to Hindi Teacher.

4.4 That pursuant to the recommendations of the fifth central pay commission, the Government of India, Ministry of Personnel, Public Grievances and Pensions, Dept. of personnel and Training (D.O.P & T) vide its office memorandum No. 35034/1/97-Estt (D) dated 09.08.1999 launched a welfare scheme named as "Assured Career Progression" (hereinafter called

Pranav Kumar Singh



as ACP scheme in short) for the Central Government Civilian Employees. Under the said scheme, provisions have been made for grant of two financial upgradations to Group 'B', 'C' and 'D' employees on completion of 12 years and 24 years of regular service respectively in order to mitigate the hardships of those employees who do not have other normal promotional avenues or have been suffering acute stagnation in a particular cadre or in an isolated post.

(Copy of the ACP scheme dated 09.08.1999 is annexed hereto and marked as Annexure-II).

4.5 That the applicant having been recruited as Hindi Teacher on 15.10.1976, has completed 12 years of service on 15.10.1988. But since the ACP scheme has come into existence w.e.f 09.08.1999, the applicant is entitled for his first financial upgradation under the said scheme w.e.f 09.08.1999 only. Further, he has completed 24 year of service on 15.10.2000 and is entitled for second financial upgradation w.e.f 15.10.2000.

4.6 That the applicant approached the respondents time and again praying for his financial upgradations in terms of the provisions of the ACP scheme aforesaid but finding no response, the applicant submitted one application on 29.08.2005 through proper channel praying for two financial upgradations. Subsequently he has submitted a reminder on 06.11.2007 reiterating his prayer aforesaid but to no avail.

(Copy of applications dated 29.08.2005 and dated 06.11.2007 are annexed hereto as Annexure- III and IV respectively).

4.7 That the respondents vide one order No. 14017/GS/(Edn)/ACP/T705/340 dated 04.07.2005 granted financial upgradation under the ACP scheme to as many as 75 teachers, mainly Hindi Teachers but the name of the applicant has not found any place in the said list. Surprisingly, under the said order, some Hindi Teachers who are even junior to the applicant have also been granted the financial upgradation w.e.f. 09.08.1999 but the same has not been granted to the applicant for the reasons best known to the

Bhuvaneshwar Singh

7 1050 001

गुवाहाटी - तयरीठ

respondents. To illustrate, the names of juniors appearing in the listch aforesaid may be cited as Sri Krishna Singh, Sri S.N Dwivedi, Sri R.M. Singh, Sri R.K. Prasad, Sri S.S. Roy, Sri K. Sudariyal, all of whom were appointed as Hindi Teacher after 15.10.1976 i.e. after the applicant had joined as Hindi Teacher.

(Copy of order dated 04.07.2005 is annexed hereto and marked as Annexure- V).

- 4.8 That being aggrieved, the applicant submitted his application dated 06.11.2007 (Annexure-IV hereto) praying for grant of financial upgradations in terms of ACP scheme but to no avail.
- 4.9 That the applicant most respectfully begs to state that he has completed 12 years of regular service on 15.10.1998 and 24 years of service on 15.10.2000 and as such he is entitled to get 1st upgradation to the scale of Rs. 6500-10,500/- w.e.f. 09.08.1999 and 2nd upgradation to the scale of Rs. 7500-12000/- w.e.f. 15.10.2000. But the same has been denied to him in spite of his legitimate entitlement, although the said benefit has been extended to the persons, even junior to him. Such action is discriminatory and violative of the Article 14 and 16 of the Constitution of India.
- 4.10 That the applicant most humbly begs to submit that when the application of the applicant for grant of financial upgradation under ACP was pending before the respondents, the order of upgradation dated 04.07.2005 was issued without considering the bonafide claim of the applicant and without disposing of his application, which is arbitrary, malafide, illegal, unfair and opposed to the principles of natural justice.
- 4.11 That the applicant most humbly begs to submit that due to non consideration of his case for grant of financial upgradation under the ACP scheme, the applicant has been suffering huge financial loss and service prospects. As such finding no other alternative, the applicant is approaching this Hon'ble Tribunal for protection of his legitimate rights and it is a fit case for the Hon'ble Tribunal to interfere with and to protect

Bhrameshwar Singh

the rights and interests of the applicant, directing the respondents to grant the applicant the 1st ACP scheme to the applicant from the respective dates of his entitlement, with all consequential service benefits including the arrears etc.

4.12 That it is stated that the cause of action arises each and everyday, every month for not granting the financial upgradations to the applicant and it is a continuous wrong. As such the case of the applicant is well within the period of limitation prescribed under section 21 of the Administrative Tribunals Act, 1985.

4.13 That this application is made bona fide and for the cause of justice.

5. Grounds for relief (s) with legal provisions:

- 5.1 For that the applicant was recruited/appointed a Hindi Teacher on 15.10.1976 and as such got entitled for 1st upgradation w.e.f 09.08.1999 and 2nd upgradation w.e.f 15.10.2000 on completion of 12 years and 24 years of service respectively in terms of ACP scheme.
- 5.2 For that the applicant has acquired a valuable legal right to get the two financial upgradations aforesaid in terms of the ACP scheme and denial of the same is arbitrary, malafide, unjust, unfair, illegal and opposed to the principles of natural justice.
- 5.3 For that the benefit of financial upgradation under the ACP scheme has been extended to other similarly situated Hindi Teacher, even those junior to the applicant, but the same has been denied to the applicant. This is discriminatory and violative of the provisions of article 14 and 16 of the constitution of India.
- 5.4 For that the order of financial upgradation dated 04.07.2005 to other similarly situated teachers has been issued without considering or disposing of the application of the applicant to that effect although the application submitted by the applicant was pending before the

Dr. Umeshwar Singh

7 DEC 2000

गुवा की न्यायाधीश

respondents. Such action is malafide, arbitrary, unfair, capricious and against the principles of natural justice.

- 5.5 For that the applicant's appointment to the post of Hindi Teacher w.e.f. 15.10.1976 was not a promotion but a fresh recruitment/appointment since there is no provision under the rules for promotion from Junior Teacher to Hindi Teacher, the normal channel of which is from Junior Teacher to Sr. Teacher only.
- 5.6 For that the applicant submitted representations and demanded justice but failed to get the same.
- 5.7 For that non-granting of the two financial upgradations in terms of ACP scheme which the applicant is legitimately entitled to is against the "doctrine of legitimate expectation".

6. Details of remedies exhausted.

That the applicant declares that he has exhausted all the remedies available to and there is no other alternative remedy than to file this application.

7. Matters not previously filed or pending with any other Court.

The applicant further declares that he had not previously filed any application, Writ Petition or Suit before any Court or any other Authority or any other Bench of the Tribunal regarding the subject matter of this application nor any such application, Writ Petition or Suit is pending before any of them.

8. Relief (s) sought for:

Under the facts and circumstances stated above, the applicant humbly prays that Your Lordships be pleased to admit this application, call for the records of the case and issue notice to the respondents to show cause as to why the relief (s) sought for in this application shall not be granted and on perusal of the records and after hearing the parties on the cause or causes that may be shown, be pleased to grant the following relief (s):

Bhawan Singh

- 8.1 That the Hon'ble Tribunal be pleased to declare that the applicant is entitled to get the 1st financial upgradation to the scale of Rs. 6,500-10,500/- w.e.f. 09.08.1999 and 2nd upgradation to the scale of Rs. 7,000-12,000/- w.e.f. 15.10.2000 respectively under the ACP scheme.
- 8.2 That the respondents be directed to grant the two financial upgradations as stated above to the applicant with all consequential benefits including the arrear pay.
- 8.3 Costs of the application.
- 8.4 Any other relief (s) to which the applicant is entitled as the Hon'ble Tribunal may deem fit and proper.

9. Interim order prayed for

During pendency of the application, the applicant prays for the following interim relief: -

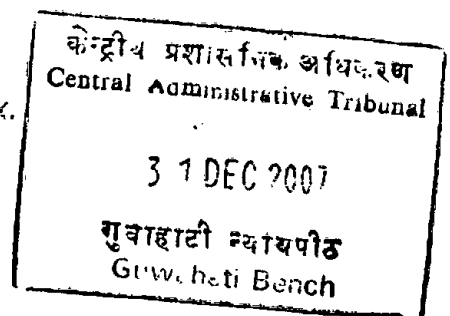
- 9.1 That the Hon'ble Tribunal be pleased to direct the respondents that pendency of this application shall not be a bar for the respondents for considering the representations of the applicant for grant of 1st ACP scheme to the applicant.

10.

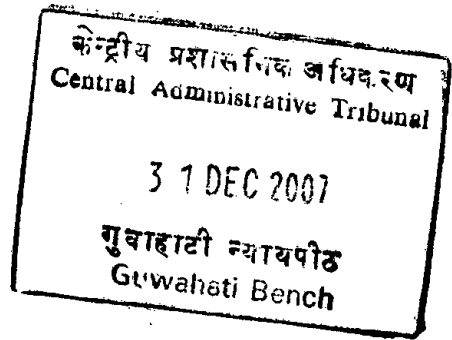
11. Particulars of the I.P.O

- i) I.P.O No. : 66F 848935, 66F 848936, 70E 048923
- ii) Date of issue : 12-12-2007
- iii) Issued from : S.P.O, Guwahati
- iv) Payable at : S.P.O, Guwahati

12. List of enclosures : As given in the index.



Bhuvaneshwar Singh



VERIFICATION

I, Shri Bhuwaneswar Singh, S/o- Late Ram Briksh Singh, aged about 59 years, working as Hindi Teacher, 12 Assam Rifles, Tuengsan, C/O 99 APO, do hereby verify that the statements made in Paragraph 1 to 4 and 6 to 12 are true to my knowledge and those made in Paragraph 5 are true to my legal advice and I have not suppressed any material fact.

And I sign this verification on this the 9th day of December, 2007.

Bhuwaneswar Singh

2/VII-03/76/1590

ANNEXURE-I

Oct 76

LA BRANCH

PROMOTION/TRANSFER HINDI/RECRUIT TEACHER

1. Sri BHUWANESWAR SINGH, Junior Teacher of this unit has been promoted to Hindi/Recruit teacher wef 15 Oct 76 and posted out to 1st Assam Rifles. The individual will remain attached with this unit upto 14 Nov 76. He will be relieved from this unit on 15 Nov 76.

2. Please direct individual to submit handing/taking over clearance certificate by 10 Nov 76 without fail.

Auth :- HQ IGAR Signal No.A/3360 of 26 Oct 76.

[Signature]
MOOHVIR SINGH
Asst Comdt
Adjutant

PRI (MUN Sec) - for action.

Fin Branch - for info.

केन्द्रीय प्रशासनिक अधिकरण
Central Administrative Tribunal

31 DEC 2007

गुवाहाटी न्यायपीठ
Guwahati Bench

*Attested
Sub.
Adhvocate*

MOST IMMEDIATE

80

No.35034/1/97-Estt(D)
Government of India

ANNEXURE - II

Ministry of Personnel, Public Grievances and Pensions
(Department of Personnel and Training)

North Block, New Delhi 110001
August 9, 1999

OFFICE MEMORANDUM

Subject:- THE ASSURED CAREER PROGRESSION SCHEME FOR
THE CENTRAL GOVERNMENT CIVILIAN EMPLOYEES.

The Fifth Central Pay Commission in its Report has made certain recommendations relating to the Assured Career Progression (ACP) Scheme for the Central Government civilian employees in all Ministries/Departments. The ACP Scheme needs to be viewed as a 'Safety Net' to deal with the problem of genuine stagnation and hardship faced by the employees due to lack of adequate promotional avenues. Accordingly, after careful consideration it has been decided by the Government to introduce the ACP Scheme recommended by the Fifth Central Pay Commission with certain *modifications* as indicated hereunder:-

GROUP 'A' CENTRAL SERVICES

2.1 In respect of Group 'A' Central services (Technical/Non-Technical), no financial upgradation under the Scheme is being proposed for the reason that promotion in their case must be earned. Hence, it has been decided that there shall be no benefits under the ACP Scheme for Group 'A' Central services (Technical/Non-Technical). Cadre Controlling Authorities in their case would, however, continue to improve the promotion prospects in organisations/cadres on functional grounds by way of organisational study, cadre review, etc. as per prescribed norms.

GROUP 'B', 'C' AND 'D' SERVICES/POSTS AND ISOLATED POSTS IN GROUP 'A', 'B', 'C' AND 'D' CATEGORIES

3.1 While in respect of these categories also promotion shall continue to be duly earned, it is proposed to adopt the ACP Scheme in a modified form to mitigate hardship in cases of acute stagnation either in a cadre or in an isolated post. Keeping in view all relevant factors, it has, therefore, been decided to grant two financial upgradations [as recommended by the Fifth Central Pay Commission and also in accordance with the Agreed Settlement dated September 11, 1997 (in relation to Group 'C' and 'D' employees) entered into with the Staff Side of the National Council (JCM)] under the ACP Scheme to Group 'B', 'C' and 'D' employees on completion of 12 years and 24 years (subject to condition no.4 in Annexure-I) of regular service respectively. Isolated posts in Group 'A', 'B', 'C' and 'D' categories which have no promotional avenues shall also qualify for similar benefits on the pattern indicated above. Certain categories of employees such as casual employees (including those with temporary status), ad-hoc and contract employees shall not qualify for benefits under the aforesaid Scheme. Grant of financial upgradations under the ACP Scheme shall, however, be subject to the conditions mentioned in Annexure-I.

10-A/8701A-D

12/3/99

Attended
12/3/99

Attended
12/3/99
Advocate

केन्द्रीय प्रशासनिक आयोग
Central Administrative Tribunal

31 DEC 2001

गुवाहाटी न्यायपीठ
Guwahati Bench

11 -

3.2 'Regular Service' for the purpose of the ACP Scheme shall be interpreted to mean the eligibility service counted for regular promotion in terms of relevant Recruitment/Service Rules.

4. Introduction of the ACP Scheme should, however, in no case affect the normal (regular) promotional avenues available on the basis of vacancies. Attempts needed to improve promotion prospects in organisations/cadres on functional grounds by way of organisational study, cadre reviews, etc as per prescribed norms should not be given up on the ground that the ACP Scheme has been introduced.

5. Vacancy based regular promotions, as distinct from financial upgradation under the ACP Scheme, shall continue to be granted after due screening by a regular Departmental Promotion Committee as per relevant rules/guidelines.

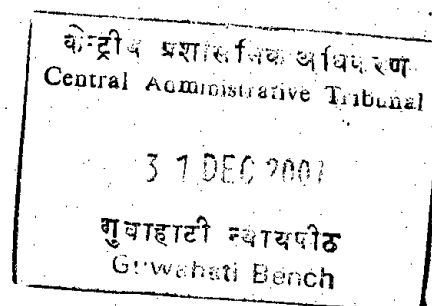
6. **SCREENING COMMITTEE**

6.1 A departmental Screening Committee shall be constituted for the purpose of processing the cases for grant of benefits under the ACP Scheme.

6.2 The composition of the Screening Committee shall be the same as that of the DPC prescribed under the relevant Recruitment/Service Rules for regular promotion to the higher grade to which financial upgradation is to be granted. However, in cases where DPC as per the prescribed rules is headed by the Chairman/Member of the UPSC, the Screening Committee under the ACP Scheme shall, instead, be headed by the Secretary or an officer of equivalent rank of the concerned Ministry/Department. In respect of isolated posts, the composition of the Screening Committee (with modification as noted above, if required) shall be the same as that of the DPC for promotion to analogous grade in that Ministry/Department.

6.3 In order to prevent operation of the ACP Scheme from resulting into undue strain on the administrative machinery, the Screening Committee shall follow a time-schedule and meet twice in a financial year - preferably in the first week of January and July for advance processing of the cases. Accordingly, cases maturing during the first-half (April-September) of a particular financial year for grant of benefits under the ACP Scheme shall be taken up for consideration by the Screening Committee meeting in the first week of January of the previous financial year. Similarly, the Screening Committee meeting in the first week of July of any financial year shall process the cases that would be maturing during the second-half (October-March) of the same financial year. For example, the Screening Committee meeting in the first week of January, 1999 would process the cases that would attain maturity during the period April 1, 1999 to September 30, 1999 and the Screening Committee meeting in the first week of July, 1999 would process the cases that would mature during the period October 1, 1999 to March 31, 2000.

6.4 To make the Scheme operational, the Cadre Controlling Authorities shall constitute the first Screening Committee of the current financial year within a month from the date of issue of these instructions to consider the cases that have already matured or would be maturing upto March 31, 2000 for grant of benefits under the ACP Scheme. The next Screening Committee shall be constituted as per the time-schedule suggested above.



-12-

7. Ministries/Departments are advised to explore the possibility of effecting savings so as to minimise the additional financial commitment that introduction of the ACP Scheme may entail.

8. The ACP Scheme shall become operational from the date of issue of this Office Memorandum.

9. In so far as persons serving in the Indian Audit and Accounts Departments are concerned, these orders issue after consultation with the Comptroller and Auditor General of India.

10. The Fifth Central Pay Commission in paragraph 52.15 of its Report has also separately recommended a "Dynamic Assured Career Progression Mechanism" for different streams of doctors. It has been decided that the said recommendation may be considered separately by the administrative Ministry concerned in consultation with the Department of Personnel and Training and the Department of Expenditure.

11. Any interpretation/clarification of doubt as to the scope and meaning of the provisions of the ACP Scheme shall be given by the Department of Personnel and Training (Establishment-D).

12. All Ministries/Departments may give wide circulation to these instructions for guidance of all concerned and also take immediate steps to implement the Scheme keeping in view the ground situation obtaining in services/cadres/ posts within their administrative jurisdiction;

13. Hindi version would follow.

[Signature]
(K.K. JHA)

Director(Establishment)

To

1. All Ministries/Departments of the Government of India
2. President's Secretariat/Vice President's Secretariat/Prime Minister's Office/
Supreme Court/Rajya Sabha Secretariat/Lok Sabha Secretariat/Cabinet Secretariat/
UPSC/CVC/C&AG/Central Administrative Tribunal(Principal Bench), New Delhi
3. All attached/subordinate offices of the Ministry of Personnel, Public
Grievances and Pensions
4. Secretary, National Commission for Minorities
5. Secretary, National Commission for Scheduled Castes/Scheduled Tribes
6. Secretary, Staff Side, National Council (JCM), 13-C, Ferozeshah Road, New Delhi
7. All Staff Side Members of the National Council (JCM)
8. Establishment (D) Section - 1000 copies

केन्द्रीय प्रशासनिक आयोग
Central Administrative Tribunal4/-

31 DEC 2001

गुवाहाटी न्यायपीठ
Guwahati Bench

*Attested
Int. Advocate*

13
**CONDITIONS FOR GRANT OF BENEFITS
UNDER THE ACP SCHEME**

ANNEXURE

1. The ACP Scheme envisages merely placement in the higher pay-scale/grant of financial benefits (through financial upgradation) only to the Government servant concerned on personal basis and shall, therefore, neither amount to functional/regular promotion nor would require creation of new posts for the purpose;
2. The highest pay-scale upto which the financial upgradation under the Scheme shall be available will be Rs.14,300-18,300. Beyond this level, there shall be no financial upgradation and higher posts shall be filled strictly on vacancy based promotions;
3. The financial benefits under the ACP Scheme shall be granted from the date of completion of the eligibility period prescribed under the ACP Scheme or from the date of issue of these instructions whichever is later;
4. The first financial upgradation under the ACP Scheme shall be allowed after 12 years of regular service and the second upgradation after 12 years of regular service from the date of the first financial upgradation subject to fulfillment of prescribed conditions. In other words, if the first upgradation gets postponed on account of the employee not found fit or due to departmental proceedings, etc this would have consequential effect on the second upgradation which would also get deferred accordingly;
- 5.1 Two financial upgradations under the ACP Scheme in the entire Government service career of an employee shall be counted against regular promotions (including in-situ promotion and fast-track promotion availed through limited departmental competitive examination) availed from the grade in which an employee was appointed as a direct recruit. This shall mean that two financial upgradations under the ACP Scheme shall be available only if no regular promotions during the prescribed periods (12 and 24 years) have been availed by an employee. If an employee has already got one regular promotion, he shall qualify for the second financial upgradation only on completion of 24 years of regular service under the ACP Scheme. In case two prior promotions on regular basis have already been received by an employee, no benefit under the ACP Scheme shall accrue to him;
- 5.2 Residency periods (regular service) for grant of benefits under the ACP Scheme shall be counted from the grade in which an employee was appointed as a direct recruit;
6. Fulfillment of normal promotion norms (bench-mark, departmental examination, seniority-cum-fitness in the case of Group 'D' employees, etc.) for grant of financial upgradations, performance of such duties as are entrusted to the employees together with retention of old designations, financial upgradations as personal to the incumbent for the stated purposes and restriction of the ACP Scheme for financial and certain other benefits (House Building Advance, allotment of Government accommodation, advances, etc) only without conferring any privileges related to higher status (e.g. invitation to ceremonial functions, deputation to higher posts, etc) shall be ensured for grant of benefits under the ACP Scheme.

केन्द्रीय प्रशासनिक अधिकरण
Central Administrative Tribunal

31 DEC 2007

गुवाहाटी न्यायपीठ
Guwahati Bench

*Alleged to
Advocate*

-14-

22

Financial upgradation under the Scheme shall be given to the next higher grade in accordance with the existing hierarchy in a cadre/category of posts without creating new posts for the purpose. However, in case of isolated posts, in the absence of defined hierarchical grades, financial upgradation shall be given by the Ministries/Departments concerned in the immediately next higher (standard/common) pay-scales as indicated in Annexure-II which is in keeping with Part-A of the First Schedule annexed to the Notification dated September 30, 1997 of the Ministry of Finance (Department of Expenditure). For instance, incumbents of isolated posts in the pay-scale S-4, as indicated in Annexure-II, will be eligible for the proposed two financial upgradations only to the pay-scales S-5 and S-6. Financial upgradation on a dynamic basis (i.e. without having to create posts in the relevant scales of pay) has been recommended by the Fifth Central Pay Commission only for the incumbents of isolated posts which have no avenues of promotion at all. Since financial upgradations under the Scheme shall be personal to the incumbent of the isolated post, the same shall be filled at its original level (pay-scale) when vacated. Posts which are part of a well-defined cadre shall not qualify for the ACP Scheme on 'dynamic' basis. The ACP benefits in their case shall be granted conforming to the existing hierarchical structure only;

8. The financial upgradation under the ACP Scheme shall be purely personal to the employee and shall have no relevance to his seniority position. As such, there shall be no additional financial upgradation for the senior employee on the ground that the junior employee in the grade has got higher pay-scale under the ACP Scheme;

9. On upgradation under the ACP Scheme, pay of an employee shall be fixed under the provisions of FR 22(I) a(1) subject to a minimum financial benefit of Rs.100/- as per the Department of Personnel and Training Office Memorandum No.1/6/97-Pay.I dated July 5, 1997. The financial benefit allowed under the ACP Scheme shall be final and no pay-fixation benefit shall accrue at the time of regular promotion i.e. posting against a functional post in the higher grade;

10. Grant of higher pay-scale under the ACP Scheme shall be conditional to the fact that an employee, while accepting the said benefit, shall be deemed to have given his unqualified acceptance for regular promotion on occurrence of vacancy subsequently. In case he refuses to accept the higher post on regular promotion subsequently, he shall be subject to normal debarment for regular promotion as prescribed in the general instructions in this regard. However, as and when he accepts regular promotion thereafter, he shall become eligible for the second upgradation under the ACP Scheme only after he completes the required eligibility service/period under the ACP Scheme in that higher grade subject to the condition that the period for which he was debarred for regular promotion shall not count for the purpose. For example, if a person has got one financial upgradation after rendering 12 years of regular service and after 2 years therefrom if he refuses regular promotion and is consequently debarred for one year and subsequently he is promoted to the higher grade on regular basis after completion of 15 years (12+2+1) of regular service, he shall be eligible for consideration for the second upgradation under the ACP Scheme only after rendering ten more years in addition to two years of service already rendered by him after the first financial upgradation (2+10) in that higher grade i.e. after 25 years (12+2+1+10) of regular service because the debarment period of one year cannot be taken into account towards the required 12 years of regular service in that higher grade;

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Central Administrative Tribunal

31 DEC 2001

मुंबई न्यायपीठ
G. W. Katti Bench

*Attorney
Advocate*

-15-

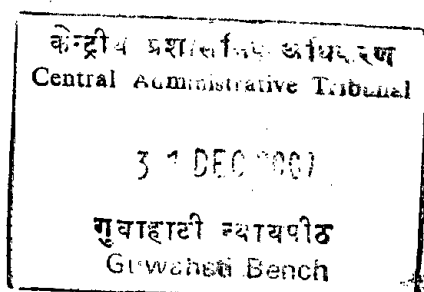
11. In the matter of disciplinary/penalty proceedings, grant of benefits under the Scheme shall be subject to rules governing normal promotion. Such cases shall, therefore, be regulated under the provisions of relevant CCS(CCA) Rules, 1965 and Instructions thereunder.

12. The proposed ACP Scheme contemplates merely placement on personal basis in the higher pay-scale/grant of financial benefits only and shall not amount to actual/functional promotion of the employees concerned. Since orders regarding reservation in promotion are applicable only in the case of regular promotion, reservation orders/roster shall not apply to the ACP Scheme which shall extend its benefits uniformly to all eligible SC/ST employees also. However, at the time of regular/functional (actual) promotion, the Cadre Controlling Authorities shall ensure that all reservation orders are applied strictly;

13. Existing time-bound promotion schemes, including in-situ promotion scheme, in various Ministries/Departments may, as per choice, continue to be operational for the concerned categories of employees. However, these schemes, shall not run concurrently with the ACP Scheme. The Administrative Ministry/Department -- not the employees -- shall have the option in the matter to choose between the two schemes, i.e. existing time-bound promotion scheme or the ACP Scheme, for various categories of employees. However, in case of switch-over from the existing time-bound promotion scheme to the ACP Scheme, all stipulations (viz. for promotion, redistribution of posts, upgradation involving higher functional duties, etc) made under the former (existing) scheme would cease to be operative. The ACP Scheme shall have to be adopted in its totality;

14. In case of an employee declared surplus in his/her organisation and in case of transfers including unilateral transfer on request, the regular service rendered by him/her in the previous organisation shall be counted along with his/her regular service in his/her new organisation for the purpose of giving financial upgradation under the Scheme; and

15. Subject to Condition No. 4 above, in cases where the employees have already completed 24 years of regular service, with or without a promotion, the second financial upgradation under the scheme shall be granted directly. Further, in order to rationalise unequal level of stagnation, benefit of surplus regular service (not taken into account for the first upgradation under the scheme) shall be given at the subsequent stage (second) of financial upgradation under the ACP Scheme as a one time measure. In other words, in respect of employees who have already rendered more than 12 years but less than 24 years of regular service, while the first financial upgradation shall be granted immediately, the surplus regular service beyond the first 12 years shall also be counted towards the next 12 years of regular service required for grant of the second financial upgradation and, consequently, they shall be considered for the second financial upgradation also as and when they complete 24 years of regular service without waiting for completion of 12 more years of regular service after the first financial upgradation already granted under the Scheme.



ANNEXURE-II

STANDARD/Common PAY-SCALES

As per Part-A of the First Schedule Annexed to the Ministry of Finance
(Department of Expenditure) Gazette Notification dated September 30, 1997

[REFERENCE PARA 7 OF ANNEXURE I OF THIS OFFICE MEMORANDUM]

S.No.	Revised pay-scales (Rs)	
1.	S-1	2550-55-2660-60-3200
2.	S-2	2610-60-3150-65-3540
3.	S-3	2650-65-3300-70-4000
4.	S-4	2750-70-3800-75-4400
5.	S-5	3050-75-3950-80-4590
6.	S-6	3200-85-4900
7.	S-7	4000-100-6000
8.	S-8	4500-125-7600
9.	S-9	5000-150-8000
10.	S-10	5500-175-9000
11.	S-12	6500-200-10500
12.	S-13	7450-225-11500
13.	S-14	7500-250-12000
14.	S-15	8000-275-13500
15.	S-19	10000-325-15200
16.	S-21	12000-375-16500
17.	S-23	12000-375-18000
18.	S-24	14300-400-18300

केन्द्रीय प्रशासनिक अधिकरण
Central Administrative Tribunal

31 DEC 2007

गुवाहाटी न्यायपीठ
Guwahati Bench

Accepted
Adv.
Advocate

- 17 -

25

MAIN FEATURES OF THE ASSURED CAREER PROGRESSION SCHEME

The main features of the Assured Career Progression Scheme are:-

- (i) It is financial upgradation not promotion.
- (ii) It has no relation with vacancies.
- (iii) Normal (Regular) promotion on the basis of vacancies will continue to be granted as per relevant rules, when vacancies in higher grade arise.
- (iv) Cadre Review will not cease.
- (v) The benefit is on personal basis.
- (vi) Two financial upgradations under the ACP Scheme shall be available on completion of 12 years and 24 years of regular service respectively.
- (vii) If the first upgradation gets postponed on account of the employee not found fit due to Departmental proceedings etc. this would have consequential effect on the second upgradations.
- (viii) If an employee has already got one regular promotion, he shall qualify for the first financial upgradation on completion of 24 years of regular service under the ACP Scheme. In case two prior promotions on regular basis have already been received by an employee, no financial benefit under the scheme shall accrue to him.
- (ix) Departmental Screening Committees (same as DPCs) to process cases.
- (x) Screening to be held twice a year - Jan and Jul in advance. First screening to be done within one month of the issue of the order for cases maturing upto 31 March 2000.
- (xi) Scheme to be operational w.e.f. 09 Aug 99.

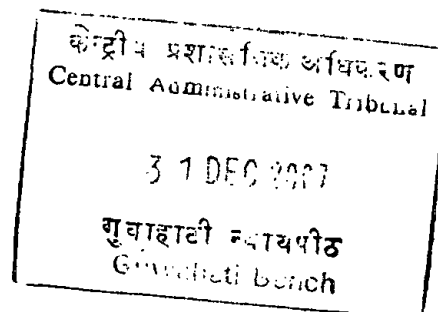
केन्द्रीय प्रशासनिक अधिकरण
Central Administrative Tribunal

31 DEC 2007

गुवाहाटी न्यायपीठ
Guwahati Bench

Attended
Sub.
Advocate

- 22 - 18 -
- 28
- (xii) Upgradation to be given to the next higher grade in accordance with existing hierarchy in the Cadre. In case of isolated posts where there is no hierarchy, upgradation should be given in the next higher scale as per standard pay scales recommended by Fifth CPC.
 - (xiii) On financial upgradation, the concerned employee will continue to retain old designation and perform such duties as entrusted to the employee.
 - (xiv) The ACP Scheme will be restricted to financial and certain other benefits like House Building Advance, Allotment of Government Accommodation, Advances etc. only. This will not confer any privilege related to higher status e.g. deputation to higher posts etc.
 - (xv) On upgradation under ACP Scheme, pay of an employee shall be fixed under the provisions of FR 22(I)(a)(1) subject to a minimum financial benefit of Rs.100. The financial benefit allowed under the ACP Scheme shall be final and no fixation benefit will accrue at the time of regular promotion.
 - (xvi) In the matter of Disciplinary Penalty proceedings, grant of benefits under the ACP Scheme will be subject to rules governing normal promotion.
 - (xvii) Orders regarding reservation in promotion are not applicable to ACP Scheme.
 - (xviii) Existing In Situ Promotion Scheme will not run concurrently with the ACP Scheme.
 - (xix) In cases where employees have already completed 24 years of regular service with or without a promotion, second financial upgradation under the Scheme shall be granted directly.



19 - 25
From : No. HT-0048 Hindi Teacher
Bhuaneshwar Singh
12 Assam Rifles
c/o 99 APO
To : The Director General Assam Rifles
Shillong - 11

(Through Proper Channel)

Sub : GRANT OF ACP SCHEME

Sir,

1. With due veneration profound and humble submission I beg to state the following lines for your kind consideration and favourable order, please.
2. That Sir, as there is no further promotion scope for me, I am on the same post of Hindi Teacher since 1976.
3. I, therefore, request your kind honour that two ACP may please be granted to me as it is granted two ACP to my juniors.
4. For this act of your kindness I shall remain ever grateful you.

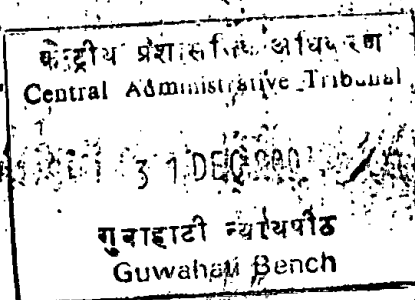
Thanking you in anticipations.

Yours faithfully,

Bhuaneshwar Singh
(Bhuaneshwar Singh)
Hindi Teacher
12 Assam Rifles

Dated: 29 Aug 2005

Submitted
on 29-8-05 at 11:30 AM
to H.A. 12 AR



Attested
for
H.A. 12 AR

12 AR letter no. 11051/02/A-2005/1719
dt 06 Sep 2005

-20-

ANNEXURE-IV

28

From NO HIT - 0012 Jivati Teacher
Bhuvaneshwar Singh
12 Assam Rifles
C/O 99 ARD

To, The Director General
Assam Rifles
Shillong - II

Through proper channel

Subject - GRANT OF ACP SCHEME

Sir,
Reference to my application of 29 Aug 2005, as
photo copy attached.

A nearly a two and half years is passed on
the said subject and no reply is received till date.

Therefore I may please be allowed to seek
justice from a court for the subject cited.

Thanking you in anticipation

Yours faithfully,

12/11/07
(B. SINGH)
Head Teacher
12 AR.

06/11/07

Accepted
for
Advocate

केन्द्रीय प्रशासनिक अपिचरण
Central Administrative Tribunal
31 DEC 2007
गुवाहाटी न्यायपीठ
Guwahati Bench

Annexure-IV

(Typed True Copy)

From,

No. H/T 0045 Hindi Teacher.
Bhuwaneshwar Singh.
12 Assam Rifles.
C/O 99 APO.

To,

The Director General
Assam Rifles.
Shillong-11.

Through Proper Channel.

Sir,

Reference to my application of 29 August, 2005 as photo copy attached.

As nearly a two and half years is passed on the said subject and no reply is received till date.

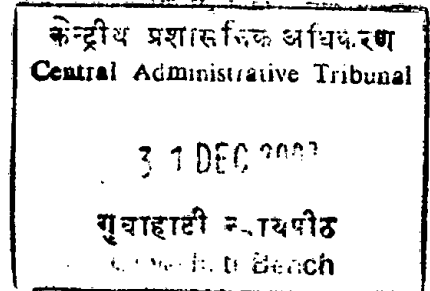
Therefore I may be please be allowed to seek justice from a court for subject cited.

Thanking you in anticipation.

Yours faithfully

Sd/-
06/11/07
(B. Singh)
Hindi Teacher.
12 AR.

*Attestd
Law
Advocate*



ARTC 8 S
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Telo No. : 0364-705075

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ANNEXURE-V

Mahanideshalaya Assam Rifles
Directorate General Assam Rifles
Shillong - 793 011

04 Jul 2005

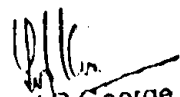
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List 'A'
List 'B'
List 'C'

केन्द्रीय प्रशासनिक बोर्ड
Central Administrative Board
31 DEC 2005
गुवाहाटी न्यायिक
Guwahati Bench

GRANT OF FINANCIAL BENEFIT UNDER ACP SCHEME
TO TEACHING STAFF OF ASSAM RIFLES

1. Ref Ministry of personnel, Public Grievances and pensions (Department of Personnel and Training) OM No. 35034/97-Estt (D) dated 09 Aug 99.
2. Grant of financial benefit / up gradation in respect of GP 'C' Civ emp Teaching staff (Hindi and Junior Teacher) of Assam Rifles under the ACP Scheme as approved by the Screening Committee is fwd herewith as per Appx att to this letter.
3. Some Hindi Teacher (Graduate) getting pay Scale of Rs. 4500-7000/- due to non-clearance of revised pay Scale of Rs. 5500-9000/- by MHA. However the matter will be resolved immediately in consultation with MHA. Same will be implemented after sanction of MHA.
4. Necessary pay fixation in respect of the concerned GP 'C' employees based on above appx shall be done at your end and can be published in part II order accordingly.
5. Please ack.


(J P George)
Lt Col
GSO-1 (Edn)
for DG Assam Rifles

Encl :- 08 (Eight Sheets)

Copy to :-

Record Branch (NE Sec) (Internal)

for info and similar action please.

Affected
Advocate

**GRANT OF FINANCIAL BENEFIT UNDER ACP SCHEME TO
TEACHING STAFF OF ASSAM RIFLES**

	Name & Designation	Date of Appt	Date of completion 12 yrs service	Dt of completion 24 yrs service	Pay scale admissible wef 01.01.96	Pay scale admissible under ACP scheme	Effective dt of ACP scheme	Remarks
	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)
1	Shri SS Roy Hindi Teacher	18-01-86	18-01-98	-	5500- 9000/-	6500- 10500/-	09-08-99	
2	Shri BK Jha Hindi Teacher	29-09-87	29-09-99	-	5500- 9000/-	6500- 10500/-	29-09-99	
3	Shri Baleswar Singh Hindi Teacher	Boy Teacher wef 02-12-64	20-12-88	20-12-00	4500- 7000/-	5000- 8000/- 5500- 9000/-	09-08-99 20-12-00	
4	Mr Amir Hasan Hindi Teacher	28-04-87	28-04-99	-	5500- 9000/-	6500- 10500/-	09-08-99	
5	Shri Hukum Chand Hindi Teacher	29-04-65	29-04-77	29-04-89	4500- 7000/-	5500- 9000/-	09-08-99	
6	Shri Arun Kumar Razak Hindi Teacher	05-01-88	05-01-2000	-	5500- 9000/-	6500- 10500/-	05-01-2000	
7	Shri Prem Singh Farswan Hindi Teacher	01-08-89	01-08-01	-	4500- 7000/-	5000- 8000/-	01-08-01	
8	Shri Ram Chandra Roy Hindi Teacher	27-08-66 (Jr teacher)	15-10-88	15-10-00	4500- 7000/-	5000- 8000/- 5500- 9000/-	09-08-99 15-10-00	
9	Mr Akhlaque Hussain Hindi Teacher	13-05-87	13-05-99	-	5500- 9000/-	6500- 10500/-	09-08-99	

केन्द्रीय प्रशासनिक अधिकरण
Central Administrative Tribunal

31 DEC 2007

गुवाहाटी न्यायपीठ
Guwahati Bench

- 24 -

32

-2-

	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)
	Shri Amrendra Kumar Hindi Teacher	11-09-90	11-01-02		5500-9000/-	6500-10500/-	11-01-02	
11	Shri DK Dardonia Hindi Teacher	31-07-65	31-07-77	31-07-89	4500-7000/-	5500-9000/-	09-08-99	Retired on 30-11-02
12	Shri MK Pande Hindi Teacher	03-01-86	03-01-98		5500-9000/-	6500-10500/-	09-08-99	
13	Shri Madho Singh Bisht Hindi Teacher	12-03-87	12-03-99		5500-9000/-	6500-10500/-	09-08-99	
14	Shri SN Jha kumar Hindi Teacher MR RG	04-03-68	04-03-80	04-03-92	5500-9000/-	6500-10500/- 7450-11500/-	09-08-99	Retired on 31-07-01
15	Shri Dharam Pal Singh Dhaka Jr Hindi Teacher	26-07-62	17-10-74	17-10-86	4500-7000/-	5500-9000/-	09-08-99	
16	Shri Antu Ram Hindi Teacher	20-05-87	20-05-99		5500-9000/-	6500-10500/-	09-08-99	
17	Hri Prem Lal Limbu Hindi Teacher	08-08-89	08-01-01		5500-9000/-	6500-10500/-	08-01-01	
18	Shri DC Sundriyal Hindi Teacher	01-09-86	01-09-98		5500-9000/-	6500-10500/-	09-08-99	
19	Shri Birendra Kr Singh Hindi Teacher	26-05-87	26-05-99		5500-9000/-	6500-10500/-	09-08-99	

केन्द्रीय प्रशासनिक अधिकरण
Central Administrative Tribunal

31 DEC 2007

गुवाहाटी न्यायपीठ
Gwahhati Bench

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-25-

33

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)
20	Shri Bir Chandra Ram Hindi Teacher	21-02-87	21-02-99		5500- 9000/-	6500- 10500/-	09-08-99	
21	Smt Chandrika S Hindi Teacher	21-08-79	14-08-93		4500- 7000/-	5000- 8000/-	09-08-99	
22	Shri Raj Kr Behl Hindi Teacher	02-09-64	02-09-76	02-09-88	4500- 7000/-	5500- 9000/-	09-08-99	
23	Shri Ramayan Singh Yadav Hindi Teacher	20-05-87	20-05-99		5500- 9000/-	6500- 10500/-	09-08-99	
→ 24	Shri Sri Krishna Singh Hindi teacher	15-08-85	15-08-97		4500- 7000/-	5000- 8000/-	09-08-99	
25	Smt Sumita Hindi Teacher	23-08-89	23-08-01		4500- 7000/-	5000- 8000/-	23-08-01	
26	Md Azam Siddiqui Hindi Teacher	23-05-87	23-05-99		5500- 9000/-	6500- 10500/-	09-08-99	
→ 27	Md Hussain Ansari Hindi Teacher	16-09-00	16-09-80	16-09-92	5500- 9000/-	6500- 10500/- 7450- 11500/-	09-08-99	✓
28	Smt Anstuya Singh Hindi Teacher	24-04-86	24-04-98		5500- 9000/-	6500- 10500/-	09-08-99	
→ 29	Shri Gaj Bdr Singh Thapa Hindi Teacher	05-06-65	01-01-92	01-01-04	4500- 7000/-	5000- 8000/- 5500- 9000/-	09-08-99 01-01-04	

केन्द्रीय प्रशासनिक अधिकरण
Central Administrative Tribunal

31 DEC 2007

गुवाहाटी न्यायपीठ
Guwahati Bench

4/-

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)
30	Shri Chhote Singh Rathore Hindi Teacher	28-08-85	28-08-97	-	5500-9000/-	6500-10500/-	09-08-99	
31	Shri Satya Narayan Prashad Hindi Teacher	17-09-68	17-09-80	17-09-92	4500-7000/-	5500-9000/-	09-08-99	
32	Shri Debasish Roy Hindi Teacher	17-08-89	17-08-01	-	4500-7000/-	5000-8000/-	17-08-01	
33	Shri Durbhar Prashad Hindi Teacher	19-04-64	19-11-76	19-11-88	4500-7000/-	5500-9000/-	09-08-99	Retired on 31-01-04
34	Shri Ram Chandra Choubey Hindi Teacher	12-09-85	12-09-97	-	5500-9000/-	6500-10500/-	09-08-99	
35	Shri Kapil Deo Ojha Hindi Teacher	29-03-63	29-03-75	29-03-87	4500-7000/-	5500-9000/-	09-08-99	Retired on 31-12-03
36	Shri Ram Nagina Prashad Hindi Teacher	19-10-68	19-10-80	19-10-92	4500-7000/-	5500-9000/-	09-08-99	
37	Shri Satyendra Kumar Singh Hindi Teacher	24-05-87	24-05-99	-	5500-9000/-	6500-10500/-	09-08-99	
38	Shri Maheswar Mukhia Hindi Teacher Trained NLR(S)	05-05-65	05-05-77	05-05-89	4500-7000/-	5500-9000/-	09-08-99	Retired on 31-01-02

केन्द्रीय प्रशासनिक अधिकरण
Central Administrative Tribunal

31 DEC 2007

मुवाहादी न्यायपीठ
Mukhia Bench

5/-

	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)
39.	Shri Sudhama Das Hindi Teacher	26-12-87	26-12-99		5500/- 9000/-	6500/- 10500/-	26-12-99	
40.	Shri Umile Devi Hindi Teacher	19-02-87	19-02-99		4500/- 7000/-	5000/- 8000/-	09-08-99	
41.	Shri Gyan Chand Prakash Hindi Teacher	01-03-87	01-03-99		5500/- 9000/-	6500/- 10500/-	09-08-99	
42.	Shri Sudhir Kr Jha Hindi Teacher	04-05-87	04-05-99		5500/- 9000/-	6500/- 10500/-	09-08-99	
43.	Shri Muni Singh Hindi Teacher	28-12-67	28-12-79	28-12-91	4500/- 7000/-	5500/- 9000/-	09-08-99	✓
44.	Shri Sukhendu Mazumdar Hindi Teacher	18-06-80	23-11-95		5500/- 9000/-	6500/- 10500/-	09-08-99	
45.	Shri Vijay Kr Jha Hindi Teacher	16-10-85	16-10-97		5500/- 9000/-	6500/- 10500/-	09-08-99	
46.	Shri Krishna Nand Sundriyal Hindi Teacher	15-03-87	15-03-99		5500/- 9000/-	6500/- 10500/-	09-08-99	
47.	Shri Jitendra Chowdhury Hindi Teacher	14-08-85	14-08-97		4500/- 7000/-	5500/- 8000/-	09-08-99	
48.	Shri Siddhi Nath Dwivedi Hindi Teacher	16-09-68	16-09-80	16-09-92	5500/- 9000/-	6500/- 10500/- 7450/- 11500/-	09-08-99	✓

केन्द्रीय प्रशासनिक अपिलेशन
 Central Administrative Tribunal
 31 DEC 2003
 गुवाहाटी न्यायपीठ
 Guwahati Bench

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)
49	Shri Sachidanand Dubey Hindi Teacher,	25-10-68	25-10-80	25-10-92	4500-7000/-	5500-9000/-	09-08-99	
→	Shri Jang Bdr Thakur Hindi Teacher	16-09-66	01-07-91	01-07-03	4500-7000/-	5000-8000/- 5500-9000/-	09-08-99 01-07-03	
51	Shri Girdhari Lal Prashad Hindi Teacher,	09-04-65	09-04-77	09-04-89	4500-7000/-	5500-9000/-	09-08-99	Retired on 30-06-05
52	Shri Rabindra Kumar Jha Hindi Teacher	10-04-85	10-04-97		5500-9000/-	6500-10500/-	09-08-99	
53	Shri Inam Deo Ram Hindi Teacher	25-07-63	25-07-75	25-07-87	4500-7000/-	5500-9000/-	09-08-99	Retired on 31-12-03
→	Shri Lallan Ram Thakur Hindi Teacher	12-05-71	12-05-83	12-05-95	4500-7000/-	5500-9000/-	09-08-99	Retired on 31-07-03
55	Shri Promod Kr Bhargava Hindi Teacher	14-08-87	13-08-99		5500-9000/-	6500-10500/-	13-08-99	
→	Shri Sanwan Ram Hindi Teacher	01-08-65	04-09-70	04-09-91	4500-7000/-	5500-9000/-	09-08-99	
57	Shri Ram Raksha Prasad Hindi Teacher	04-02-65	04-02-77	04-02-89	5500-9000/-	7450-11500/-	09-08-99	Retired on 31-12-03
→	Shri Ratan Chand Malakar Hindi Teacher	29-11-83	18-03-99		5500-9000/-	6500-10500/-	09-08-99	

केन्द्रीय प्रशासनिक अधिकरण
Central Administrative Tribunal
3 5 0 1997
गुवाहाटी न्यायपीठ
Guwahati Bench

7/-

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)
59	Shri Santosh Kr Singh Hindi Teacher	27-10-85	27-10-97	-	5500-9000	6500-10500	09-8-99	
60	Shri Rajendra Pr Sunar Hindi Teacher	27-4-85	14-3-99	-	5500-9000	6500-10500	9-8-99	
61	Shri Vijay Mahato Hindi Teacher	1-9-66	1-9-78	1-9-90	4500-7000	5500-9000	9-8-99	
62	Shri Umesh Prasad Upadhyay Hindi Teacher	7-3-87	6-3-99	-	4500-7000	5000-8000/-	9-8-99	
63	Shri Jagpal Singh Hindi Teacher	18-7-64	17-7-76	17-7-88	4500-7000	5500-9000	9-8-99	
64	Shri Hareswar Singh Hindi Teacher	12-1-70	17-11-90	17-11-02	5500-9000	6500-10500/-	17-11-02	
65	Shri Ajay Kr Pandey Hindi Teacher	17-8-89	17-8-01	-	4500-7000	5000-8000/-	17-8-2001	
66	Smt Manuwara Begum Hindi Teacher	22-1-90	22-01-02	-	4500-7000	5000-8000/-	22-1-2002	
67	Shri Srikant Ram Hindi Teacher	15-1-91	15-1-2003	-	5500-9000	6500-10500	15-1-2003	
68	Shri Anil Joseph Barla Hindi Teacher	07-08-91	07-08-03	-	4500-7000	5000-8000/-	07-08-03	

केन्द्रीय प्रशासनिक अधिकरण
Central Administrative Tribunal

3 - DFC 1007

गुवाहाटी न्यायपीठ
Guwahati Bench

8/-

		1	2	3	4	5	6	7	8	9	10
69	Shri. Anubinda B. M. O. Hindi Teacher	05-03-91	05-03-2004	---	1500/-	5000/-	05-03-2004				
70	Madam Prakashin Jr. Teacher	23-12-91	23-12-2003	---	4500/-	5000/-	23-12-2003				
71	Sri. Nathu Datta Jr. Teacher	21-01-80	21-01-92	---	4500/-	5000/-	09-8-19	Refused 06-01-01-2000			
72	Mrs. Gusha B. Sr. Teacher	23-06-92	23-06-2004	---	4500/-	5000/-	23-6-2004				
73	Mrs. Kumari P. Jr. Teacher	18-09-92	18-09-2004	---	4500/-	5000/-	18-09-2004				
74	Mrs. Kumari Thakur, Jr. Teacher	13-05-83	13-5-95	---	4500/-	5000/-	09-6-97				
75	Shri. Kishore Singh, Hindi Teacher	27-05-87	27-05-99	---	5500/-	6500/-	09-8-19				

केन्द्रीय प्रशासनिक अधिकरण
Central Administrative Tribunal

31 DEC 2007

मुंबाहादी न्यायपीठ
Bombay Bench